GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3911 TO BE ANSWERED ON 04.01.2019

DISCRIMINATION AGAINST WOMEN AND GIRLS

3911. SHRI NALIN KUMAR KATEEL: SHRI D.K. SURESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken any special measures to end all forms of discrimination against women and girls in the country; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

(a) & (b): Ending gender based inequities, discrimination and violence faced by girls and women in the country is of utmost priority for the Government. The Government of India has already enacted a number of legislations to address gender based discrimination. These includes the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013; the Prohibition of Child Marriage Act, 2006 (PCMA), Equal Remuneration Act, 1976 and 73rd – 74th Amendment of the Constitution mandating 33% reservation for women in the local governance.

Apart from the above, Ministry of Women and Child Development is also implementing schemes of One Stop Centre to provide integrated support and assistance to women affected by violence and Scheme for Universalisation of Women Helpline intended to provide 24 hours immediate and emergency response to women affected by violence. Further, to address the issue of declining Child Sex Ratio (CSR), the Beti Bachao Beti Badhao scheme is being implemented addressing the issue of declining Child Sex Ratio and empowerment of women on a life cycle continuum.
